

Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision

MEETING NUMBER : 17/82-ALC4/2011 MEETING DATE : 26.07.2011

The Meeting No.17/82 in the year 2011-12 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2009-14 pertaining to products falling in Chapter 29 and 30 was held on 26.07.2011 under the Chairmanship of Addl DGFT, Shri V.K. Gupta in his chamber.

Following members were present:-

1. Shri V.K. Tyagi, Dy.I.A, Department of Pharmaceuticals
2. Shri Jasbir Singh, Consultant, Department of C&PC
3. Dr. Nitin K Jain, Scientist, Department of Bio-technology
4. Shri S.S. Bose, Sr. D.O., DIPP
5. Shri Pramod Bharti, Asstt. Director, DC(MSME)
6. Shri Shyam Lal, FTDO

At the outset, minutes of Norms Committee Meeting No.16/82 dated 19.07.2011 were ratified by the Committee.

Case No.B-156	M/S Jubilant Organosys Ltd.			
Norms Committee Meeting No.17/12	F.No.01/82/050/00843/AM07/DES-III			
Meeting Date:26.07.2011	RA F.No.05/24/040/00455/AM07			
Adv.Lic.No.0510189933 dated 31.08.2006				
Committee considered case as per agenda. Dr Sanjeev Sugani, G.M. (Crams) of the company appeared before the Committee for personal hearing and explained the case. He informed the Committee that out of the 11 import items, they have imported only 6 items and have fulfilled the export obligation and have achieved the value addition to the extent of 528.87%. He further mentioned that they have sought reasonable quantity of inputs which was supported by the technical authorities. After detailed deliberations and in consultation with technical authorities present in meeting, committee decided to ratify norms for regularization purpose under para 4.7 of HBP as per details below:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Oxazolidinone 050102R203 (Merck-23)	1 Kg.	1.	CBZ-(L)-Alanine	1.11 kg
		2.	N,O-Dimethyl Hydro	0.078 kg
		3.	EDC.HCL	1.42 kg
		4.	Dimethyl Formamide	15.29 kg
		5.	Toluene	3.00 kg
		6.	Tetrahydrofuran	6.00 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No.B-157	M/S Lupin Ltd.
Norms Committee Meeting No.17/12	F.No.01/82/050/01364/AM11/DES-III

	F.No.01/82/050/01652/AM11/DES-III
Meeting Date:26.07.2011	RA F.No.03/95/040/00777/AM11 RA F.No.03/95/040/00715/AM11
Adv.Lic.No.0310607934 dated 17.12.2010 Adv.Lic.No.0310606750 dated 16.12.2010	
Committee decided to defer case for 20.09.2011 for comments of Department of Pharmaceuticals.	

Case No.B-158	M/S Lupin Ltd.
Norms Committee Meeting No.17/12	F.No.01/82/050/00509/AM11/DES-III
Meeting Date:26.07.2011	RA F.No.03/95/040/00177/AM11
Adv.Lic.No.0310577817 dated 08.06.2010	
Committee decided to defer case for 20.09.2011 for comments of Department of Pharmaceuticals.	

Case No. B-159	M/s Jubilant Organosys Ltd.
Norms Committee Meeting No. 17/12	F.No.01/82/050/01715/AM09/DES-III
Meeting Date 26.07.2011	RLA F. No. 05/24/040/00744/AM09
Adv. Lic. No.0510238238 dated 18.03.2009	
Committee decided to remind the firm to furnish production and consumption data certified by Central Excise Authority. Accordingly, case was deferred for 23.08.2011.	

Case No. B-160	M/s Malladi Drugs & Pharma Ltd.
Norms Committee Meeting No. 17/12	F.No.01/82/050/00613/AM08/DES-III F.No.01/82/050/01647/AM08/DES-III
Meeting Date 26.07.2011	RA F.No. 04/24/040/00113/AM08 RA F.No. 04/24/040/00289/AM08
Adv. Lic. No.0410090130 dated 28.06.2007 Adv. Lic. No.0410092451 dated 30.11.2007	
Committee considered case as per agenda and observed that production and consumption data certified by Central Excise Authority has been received from the firm and the same has been forwarded to Department of Pharmaceuticals for their comments. Accordingly, case was deferred for 20.09.2011.	

Case No. B-161	M/s Hindustan Polyamides & Fibres Ltd.
Norms Committee Meeting No. 17/12	F.No.01/82/050/01639/AM11/DES-III
Meeting Date 26.07.2011	RLA F. No. 03/94/040/00920/AM11
Adv. Lic. No.0310613412 dated 31.01.2011	
Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to amend the description of import item No.2 to read as "Methyl Ethyl Ketone (MEK)" without any other change in the decision taken in 51/82 meeting held on 22.03.2011.	
RA concerned may take further necessary action as per above decision of NC.	

Case No.B-162	M/S Jubilant Organosys Ltd.
Norms Committee Meeting No.17/12	F.No.01/82/050/00651/AM07/DES-III
Meeting Date:26.07.2011	RA F.No.05/24/040/00330/AM07
Adv.Lic.No.0510187592 dated 27.07.2006	
Committee decided to defer case for 09.08.2011 for comments of Department of C&PC.	

Case No.B-163	M/S BDR Pharma International P. Ltd.
Norms Committee Meeting No.17/12	F.No.01/82/050/01189/AM11/DES-III
Meeting Date:26.07.2011	RA F.No.03/94/040/00682/AM11
Adv.Lic.No.0310603865 dated 01.12.2010	
Committee decided to defer case for 20.09.2011 for comments of Department of Pharmaceuticals.	

Case No.B-164	M/S Biological E. Ltd.
Norms Committee Meeting No.17/12	F.No.01/82/050/00098/AM11/DES-III
Meeting Date:26.07.2011	RA F.No.09/24/040/00433/AM10
Adv.Lic.No.09100040650 dated 27.01.2010	
Committee decided to defer case for 20.09.2011 for comments of Department of Pharmaceuticals.	

Case No.B-165	M/S Laffans Petrochemicals Ltd.
Norms Committee Meeting No.17/12	F.No.01/83/050/00827/AM08/DES-III
Meeting Date:26.07.2011	RA F.No.03/95/040/00219/AM08
Adv.Lic.No.0310437236 dated 24.07.2007	
Committee decided to forward a copy of application to Petrochemicals Division of Department of C&PC for their comments. Accordingly, case was deferred for 23.08.2011.	

Case No.B-166	M/S Granules India Ltd.
Norms Committee Meeting No.17/12	F.No.01/82/050/00177/AM06/DES-III
Meeting Date:26.07.2011	RA F.No.09/24/040/00243/AM06
Adv.Lic.No.0910030174 dated 04.05.2007	
Committee decided to defer case for 20.09.2011 for comments of Department of Pharmaceuticals.	

Case No.B-167	M/S Indo Amines Ltd.
Norms Committee Meeting No.17/12	F.No.01/82/050/01148/AM06/DES-III
Meeting Date: 26.07.2011	RA F.No.03/94/040/01060/AM06
Adv.Lic.No.0310360582 dated 22.12.2005	
Committee considered case as per agenda and in light of written comments of Department of C&PC dated 26.07.2011 and in consultation with technical authority present in meeting, decided to amend the description of export product to read as "Tellow Tetra Amine" for regularization purpose only without any other change in the decision taken in 43/82 meeting held on 01.02.2006.	

RA concerned may take further necessary action as per above decision of NC.

Case No.B-168	M/S Galaxy Surfactants Ltd.
Norms Committee Meeting No.17/12	F.No.01/82/050/01558/AM09/DES-III
Meeting Date:26.07.2011	RA F.No.03/94/040/00865/AM09
Adv.Lic.No.0310502880 dated 19.01.2009	
Committee decided to remind the firm to furnish production and consumption data certified by Central Excise Authority. Accordingly, case was deferred for 23.08.2011.	

Case No.B-169	M/S Anuh Pharma Ltd.
Norms Committee Meeting No.17/12	F.No.01/82/050/01408/AM09/DES-III F.No.01/82/050/00478/AM08/DES-III
Meeting Date:26.07.2011	RA F.No.03/94/040/00866/AM09 RA F.No.03/94/040/00916/AM08
Adv.Lic.No.0310497908 dated 15.12.2008 Adv.Lic.No.0310456983 dated 08.01.2008	
Committee considered case as per agenda. Shri Vipin Shah, Managing Director and Shri G.C. Sharda, CEO of the company appeared before the company and explained the case. They informed the Committee that they have imported the raw material with the description of "16-Alpha Methyl Epoxide/8 DM", while NC has allowed difference description of import item due to which they are facing problem for redemption of advance authorization in Zonal office. After detailed deliberations and in consultation with technical authority present in meeting, Committee decided to amend the description of import item to read as "16-Alpha Methyl Epoxide/8 DM" without any other change in the decision taken in 38/82 meeting held on 23.12.2008 and 36/09 meeting held on 02.12.2008. RA concerned may take further necessary action as per above decision of NC.	

Case No.B-170	M/S Anuh Pharma Ltd.
Norms Committee Meeting No.17/12	F.No.01/82/050/00985/AM11/DES-III
Meeting Date:26.07.2011	RA F.No.03/94/040/00649/AM11
Adv.Lic.No.0310598571 dated 25.10.2010	
Committee considered case as per agenda. Shri Vipin Shah, Managing Director and Shri G.C. Sharda, CEO of the company appeared before the company and explained the case. They informed the Committee that as per the production and consumption data certified by Central Excise Authority, their actual consumption of Erythromycin Thiocyanate is 1.50 KGA/kg of export product. After detailed deliberations and in light of production and consumption data certified by Central Excise Authority and in consultation with technical authority present in meeting, Committee decided to enhance the quantity of Erythromycin Thiocyanate to the extent of 1.50 kGA/kg of export product without any other change in the decision taken in 4/82 meeting held on 26.04.2010. RA concerned may take further necessary action as per above decision of NC.	

Case No.B-171	M/S Nirayu Pvt. Ltd.
Norms Committee Meeting No.17/12	F.No.01/82/162/00866/AM11/DES-III
Meeting Date:26.07.2011	RA F.No.34/80/040/00240/AM02
Adv.Lic.No.3410002713 dated 18.09.2001	
Withdrawn as the case has already been approved by NC in 16/AM12 meeting held on 19.07.2011.	

Case No.B-172	M/S RA Chem Pharma			
Norms Committee Meeting No.17/12	F.No.01/82/050/00883/AM10/DES-III			
Meeting Date:26.07.2011	RA F.No.09/24/040/00354/AM10			
Adv.Lic.No.0910040592 dated 12.01.2010				
Committee considered case as per agenda and in light of SION A-412 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Magnesium B6 Tablet containing 51 mg of Magnesium and 2 mg of Vitamin B6 (Pyridoxine Hcl)	1 No.	1.	Magnesium Lactate	52.02 mg
		2.	Pyridoxime Hcl	2.04 mg
RA concerned may take further necessary action as per above decision of NC.				

Case No.B-173	M/S Aurobindo Pharma Ltd.
Norms Committee Meeting No.17/12	F.No.01/82/162/00883/AM11/DES-III
Meeting Date:26.07.2011	RA F.No.09/24/040/00097/AM07 RA F.No.09/24/040/00331/AM06 RA F.No.09/24/040/00385/AM06
Adv.Lic.No.0910024757 dated 30.11.2005 Adv.Lic.No.0910026625 dated 21.05.2006 Adv.Lic.No.0910025181 dated 16.01.2006	
Committee considered case as per agenda. Shri Murli Mohan, General Manager of the company appeared before the Committee for personal hearing and explained the case. He informed the Committee that they have exported Amoxycillin Trihydrate Compacted/Micronised while the SION at Sl.No.A-57 are for Amoxycillin Trihydrate plain. He further informed the Committee that his other advance licences have been regularized as per decision taken by NC in 45/07 meeting held on 21.02.2007 and there are only three advance licences which have not been regularized by RA in terms of the above decision of NC as RA has stated that the norms against these advance licences have already been fixed by NC.	
After detailed deliberations and in consultation with technical authority present in meeting, Committee decided to regularize the above three advance licences as per decision of NC taken in 45/07 meeting held on 21.02.2007 under para 4.7 of HBP.	
RA concerned may take further necessary action as per above decision of NC.	

Case No.B-174	M/S Panacea Biotech Ltd.																
Norms Committee Meeting No.17/12	F.No.01/82/050/00427/AM10/DES-III F.No.01/82/050/00625/AM10/DES-III F.No.01/82/050/00927/AM11/DES-III																
Meeting Date:26.07.2011	RA F.No.05/24/040/00262/AM10 RA F.No.05/24/040/00156/AM10 RA F.No.05/24/040/00235/AM11																
Adv.Lic.No.0510247323 dated 06.08.2009 Adv.Lic.No.0510269042 dated 26.07.2010 Adv.Lic.No.0510274701 dated 11.10.2010																	
Committee considered case as per agenda and observed that the Sub-Committee consisting of Shri M. Mitra, Dy. DCGI, office of DCGI and Dr. Nitin Kumar Jain, Scientist, Department of Bio-technology has given its report dated 19.07.2011 in which technical members have recommended that ad-hoc norms can be fixed as per submission of the firm with 1.5% wastage. After detailed deliberations and in light of report submitted by the Sub-Committee and in consultation with technical authorities present in meeting, Committee decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																	
<table border="1"><thead><tr><th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr></thead><tbody><tr><td rowspan="3">DTwP-HepB-Hib Pentavalent Vaccine (Easyfive)</td><td rowspan="3">1 Unit (One unit dose Vial)</td><td>1.</td><td>Diphtheria Bulk</td><td>29 Lf (includes label claim, overfill & overages)</td></tr><tr><td>2.</td><td>Tetanus Bulk</td><td>11 Lf (includes label claim, overfill & overages)</td></tr><tr><td>3.</td><td>Pertussis Bulk</td><td>17.5 OU (includes label claim, overfill & overages)</td></tr></tbody></table>	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	DTwP-HepB-Hib Pentavalent Vaccine (Easyfive)	1 Unit (One unit dose Vial)	1.	Diphtheria Bulk	29 Lf (includes label claim, overfill & overages)	2.	Tetanus Bulk	11 Lf (includes label claim, overfill & overages)	3.	Pertussis Bulk	17.5 OU (includes label claim, overfill & overages)	
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed													
DTwP-HepB-Hib Pentavalent Vaccine (Easyfive)	1 Unit (One unit dose Vial)	1.	Diphtheria Bulk	29 Lf (includes label claim, overfill & overages)													
		2.	Tetanus Bulk	11 Lf (includes label claim, overfill & overages)													
		3.	Pertussis Bulk	17.5 OU (includes label claim, overfill & overages)													
RA concerned may take further necessary action as per above decision of NC.																	

Case No.B-175	M/S Gopinath Chem-Tech Ltd.
Norms Committee Meeting No.17/12	F.No.01/82/050/01421/AM11/DES-III
Meeting Date:26.07.2011	RA F.No.08/24/040/00270/AM11
Adv.Lic.No.0810094594 dated 13.12.2010	
Committee considered case as per agenda and decided to call from the firm production and consumption data certified by Central Excise Authority. Accordingly, case was deferred for 23.08.2011.	

Case No.B-176	M/S Scitech Healthcare Pvt. Ltd.
Norms Committee Meeting No.17/12	F.No.01/82/050/00436/AM08/DES-III
Meeting Date:26.07.2011	RA F.No.03/95/040/00466/AM08
Adv.Lic.No.0310445758 dated 09.10.2007	
Committee decided to forward a copy of application to Department of Bio-technology for their comments. Accordingly, case was deferred for 23.08.2011.	

Case No.B-177	M/S Intas Pharma Ltd.
Norms Committee Meeting No.13712	F.No.01/82/050/00947/AM11/DES-III F.No.01/82/050/00470/AM11/DES-III
Meeting Date:26.07.2011	RA F.No.08/24/040/00182/AM11 RA F.No.08/24/040/00073/AM11
Adv.Lic.No.0810092394 dated 22.09.2010 Adv.Lic.No.0810089370 dated 02.06.2010	
Committee decided to forward a copy of representation alongwith the information received from the firm to Department of Bio-technology for their comments. Accordingly, case was deferred for 23.08.2011.	

Case No.B-178	M/S Lake Chemicals Pvt. Ltd.
Norms Committee Meeting No.17/12	F.No.01/82/050/01217/AM11/DES-III
Meeting Date:26.07.2011	RA F.No.07/24/040/00283/AM11
Adv.Lic.No.0710074995 dated 22.10.2010	
Committee decided to defer case for 20.09.2011 for comments of Department of Pharmaceuticals.	

Case No.B-179	M/S Jubilant Lifesciences Ltd.
Norms Committee Meeting No.17/12	F.No.01/82/050/01481/AM07/DES-III F.No.01/82/050/01710/AM07/DES-III
Meeting Date:26.07.2011	RA F.No.05/24/040/00782/AM07 RA F.No.05/24/040/00972/AM07
Adv.Lic.No.0510196612 dated 21.12.2006 Adv.Lic.No.0510200116 dated 27.02.2007	
Committee decided to defer case for 20.09.2011 for comments of Department of Pharmaceuticals.	

Case No.B-180	M/S Century Pharmaceuticals Ltd.
Norms Committee Meeting No.17/12	F.No.01/82/050/01431/AM11/DES-III F.No.01/82/050/00014/AM11/DES-III
Meeting Date:26.07.2011	RA F.No.34/24/040/00226/AM11 RA F.No.34/24/040/00293/AM11
Adv.Lic.No.3410028741 dated 06.12.2010 Adv.Lic.No.3410029457 dated 28.02.2011	
Committee considered case as per agenda. Shri Janak Seth, Director of the company appeared before the company and explained the case. He informed the Committee that as per the production and consumption data certified by Central Excise Authority, his actual consumption of Erythromycin Thiocyanate is 1.527 KGA/kg of export product. After detailed deliberations and in light of production and consumption data certified by Central Excise Authority and in consultation with technical authority present in meeting, Committee decided to enhance the quantity of Erythromycin Thiocyanate to the extent of 1.527 KGA/kg of export product without any other change in the decision taken earlier. RA concerned may take further necessary action as per above decision of NC.	

Case No.B-181	M/S Hindustan Polyamides & Fibres Ltd.
Norms Committee Meeting No.17/12	F.No.01/82/050/01149/AM09/DES-III
Meeting Date:26.07.2011	RA F.No.03/94/040/00338/AM09
Adv.Lic.No.0310490082 dated 13.10.2008	
Committee considered case as per agenda and in light of production and consumption data certified by Central Excise Authority and in consultation with technical authority present in meeting, decided to enhance the quantity of Dimethyl Malonate to the extent of 0.775 kg/kg of export product without any other change in the decision taken in 31/82 meeting held on 28.10.2008.	
RA concerned may take further necessary action as per above decision of NC.	

Case No.B-182	M/S J.K. Drugs & Pharma Ltd.
Norms Committee Meeting No.17/12	F.No.01/82/162/00124/AM12/DES-III
Meeting Date:26.07.2011	RA F.No.05/88/040/00237/AM99
Adv.Lic.No.0101298 dated 06.01.99	
Committee decided to defer case for 23.08.2011 for comments of Department of Pharmaceuticals.	

Case No.C-29	M/S Laffans Petrochemicals Ltd.
Norms Committee Meeting No.17/12	F.No.01/82/162/00093/AM11/DES-III
Meeting Date:26.07.2011	
Committee decided to defer case for 23.08.2011 for comments of Department of C&PC.	

Case No.C-30	M/S Laffans Petrochemicals Ltd.
Norms Committee Meeting No.17/12	F.No.01/82/162/00094/AM11/DES-III
Meeting Date:26.07.2011	
Committee decided to defer case for 23.08.2011 for comments of Department of C&PC.	

Case No.C-31	M/S Laffans Petrochemicals Ltd.
Norms Committee Meeting No.17/12	F.No.01/82/162/00385/AM11/DES-III
Meeting Date:26.07.2011	
Committee decided to defer case for 23.08.2011 for comments of Department of C&PC.	

Case No.C-32	M/S Laffans Petrochemicals Ltd
Norms Committee Meeting No.17/AM12	F.No.01/82/162/01205/AM10/DES-III
Meeting Date:26.07.2011	
Committee decided to defer case for 23.08.2011 for comments of Department of C&PC.	

Case No. C-33	M/s Ind-Swift Laboratories Ltd.
Norms Committee Meeting No. 17/12	F.No.01/82/162/00594/AM11/DES-III
Meeting Date 26.07.2011	
Committee decided to defer case for 20.09.2011 for comments of Department of Pharmaceuticals.	

Case No.C-34	M/S Laffans Petrochemicals Ltd.
Norms Committee Meeting No.17/12	F.No.01/82/162/01222/AM10/DES-III
Meeting Date:26.07.2011	
Committee decided to defer case for 23.08.2011 for comments of Department of C&PC.	

1	Case No.:123/40/82-ALC4/2010	Party Name:SAURAV CHEMICALS LTD,	Meet No/Date:17/82-ALC4/2011 26.07.2011	Status:Case Approved
	HQ File :01/82/050/01322/AM11/	RLA File :22/24/040/00015/AM11/	Lic.No/Date:2210010200 21.07.2010	
	Decision :Committee decided to close the case as the Jt . DGFT, Chandigarh have informed that the firm has made the payment of duty and interest to Commissioner of Customs, Nhava Sheva.			

2	Case No.:80/41/82-ALC4/2010	Party Name:CHIRAG ENTERPRISE	Meet No/Date:17/82-ALC4/2011 26.07.2011	Status:Case Deferred
	HQ File :01/82/050/01428/AM11/	RLA File :24/24/040/00009/AM11/	Lic.No/Date:2410029974 27.10.2010	Defer Date:23.08.2011
	Decision :Committee considered case as per agenda and observed that the information called from the firm, has been received and have been sent to Department of C&PC, Petrochemicals Division for their comments. Accordingly, it was decided to defer the case for 23.08.2011.			

3	Case No.:1/4/85-ALC3/2011	Party Name:ALCHYMARS ICM SM PRIVATE LIMITED	Meet No/Date:17/82-ALC4/2011 26.07.2011	Status:Case Approved
	HQ File :01/85/050/00001/AM12/	RLA File :04/24/040/00098/AM11/	Lic.No/Date:0410119293 29.11.2010	
	Decision : Committee considered case as per agenda and in light of its earlier decision taken in its 32/82 meeting held on 04.11.2008 and in consultation with technical authority present in meeting decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
	Export product	Export Qty.	Import item	Qty. allowed
	Clindamycin Hcl An active pharmaceutical ingredient	1kg.	Lincomycin Hcl	1.43 kg
RA concerned may take further necessary action as per above decision of NC.				

4	Case No.:6/52/82-ALC4/2010	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:17/82-ALC4/2011 26.07.2011	Status:Case Approved
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HQ File :01/82/050/01775/AM11/

RLA File :09/24/040/00397/AM11/

Lic.No/Date:0910044556
03.12.2010

Decision : Committee considered case as per agenda and in light of earlier decision taken in 36/82 meeting held on 02.12.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
2-Aminomethyl-7-Chloro-2,3-Dihydro-5-(2-Fluorophenyl)-1H-1,4-Benzodiazepine Dimaleate	1 Kg.	1.	2-Amino-5-Chloro-2-Fluoro Benzophenone	0.932 kg
		2.	Chloro acetaldehyde Dimethyl acetal	0.696 kg
		3.	Manganese Dioxide	0.852 kg
		4.	Dimethyl Sulfoxide	0.405 kg
		5.	Acetone	0.405 kg

RA concerned may take further necessary action as per above decision of NC.

5	Case No.:10/41/82-ALC4/2010	Party Name:AARTI ORGANIC	Meet No/Date:17/82-ALC4/2011 26.07.2011	Status:Case Deferred
	HQ File :01/82/050/01358/AM11/	RLA File :08/24/040/00286/AM11/	Lic.No/Date:0810094954 27.12.2010	Defer Date:23.08.2011
	Decision :Committee considered case as per agenda and decided to remind the firm to furnish the required information. Accordingly, the case was deferred for 23.08.2011.			

6	Case No.:8/45/82-ALC4/2010	Party Name:SIDDHI VINAYAKA SPECHEM PVT.LTD.,	Meet No/Date:17/82-ALC4/2011 26.07.2011	Status:Case Deferred
	HQ File :01/82/050/01548/AM11/	RLA File :07/24/040/00386/AM11/	Lic.No/Date:0710076995 28.01.2011	Defer Date:23.08.2011
	Decision : Committee considered case as per agenda and decided to remind the firm to furnish the required information. Accordingly, the case was deferred for 23.08.2011.			

7	Case No.:7/48/82-ALC4/2010	Party Name:ALKYL AMINES CHEMICALS LTD	Meet No/Date:17/82-ALC4/2011 26.07.2011	Status:Case Deferred
	HQ File :01/82/050/01650/AM11/	RLA File :03/94/040/00121/AM10/	Lic.No/Date:0310615984 14.02.2011	Defer Date:23.08.2011
	Decision :Committee decided to defer case for 23.08.2011 for comments of Department of C&PC.			

8	Case No.:5/52/82-ALC4/2010	Party Name:MANNAN POLYMERS	Meet No/Date:17/82-ALC4/2011 26.07.2011	Status:Case Deferred
	HQ File :01/82/050/01774/AM11/	RLA File :24/24/040/00019/AM11/	Lic.No/Date:2410031154 14.03.2011	Defer Date:23.08.2011
	Decision : Committee considered case as per agenda and decided to remind the firm to furnish the required information. Accordingly, the case was deferred for			

23.08.2011.

9	Case No.:7/52/82-ALC4/2010	Party Name:ALEMBIC LIMITED	Meet No/Date:17/82-ALC4/2011 26.07.2011	Status:Case Deferred
	HQ File :01/82/050/01776/AM11/	RLA File :34/24/040/00326/AM11/	Lic.No/Date:3410029603 14.03.2011	Defer Date:23.08.2011
	Decision :Committee decided to defer case for 23.08.2011 for comments of Department of Pharmaceuticals.			

10	Case No.:9/52/82-ALC4/2010	Party Name:VIVIN LABORATORIES PRIVATE LIMITED	Meet No/Date:17/82-ALC4/2011 26.07.2011	Status:Case Deferred
	HQ File :01/82/050/01778/AM11/	RLA File :09/24/040/00560/AM11/	Lic.No/Date:0910045929 15.03.2011	Defer Date:23.09.2011
	Decision :Committee decided to defer case for 23.09.2011 for comments of Department of Pharmaceuticals.			

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Case No.:17/52/82-ALC4/2010	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:17/82-ALC4/2011 26.07.2011	Status:Case Approved	
HQ File :01/82/050/01786/AM11/	RLA File :05/23/040/00353/AM11/	Lic.No/Date:0510286097 15.03.2011		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 50/82 meeting held on 09.03.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
7-AVCA	1 Kg.	1.	7-Phenylacetamideo-3-Chloromethyl Cephalosporanic Acid Para methoxybenzyl Ester (GCLE)	2.672 kg
		2.	N-Butyl Acetate	2.612 kg
		3.	Methylene Chloride	5.488 kg
		4.	Sodium Iodide	0.828 kg
RA concerned may take further necessary action as per above decision of NC.				

12	Case No.:11/52/82-ALC4/2010		Party Name:AUROBINDO PHARMA LIMITED		Meet No/Date:17/82-ALC4/2011 26.07.2011		Status:Case Approved									
	HQ File :01/82/050/01780/AM11/		RLA File :09/24/040/00547/AM11/		Lic.No/Date:0910045936 16.03.2011											
	Decision : Committee considered case as per agenda and in light of written comments of PI Division signed copy handed over in the meeting and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-															
	<table><tr><td>Export product</td><td>Export Qty.</td><td>Sl.No.</td><td>Import item</td><td>Qty. allowed</td></tr><tr><td>Ritonavir</td><td>1 Kg.</td><td>1.</td><td>Thionyl Chloride</td><td>0.768 kg</td></tr></table>							Export product	Export Qty.	Sl.No.	Import item	Qty. allowed	Ritonavir	1 Kg.	1.	Thionyl Chloride
Export product	Export Qty.	Sl.No.	Import item	Qty. allowed												
Ritonavir	1 Kg.	1.	Thionyl Chloride	0.768 kg												

		2.	4-Dimethyl Amino Pyridine	0.0781 kg
		3.	Methanesulfonic Acid	2.25 kg
		4.	Mono Ethylene Glycol Dimethyl Ether (Monoglyme)	15.453 kg
		5.	N-Heptane	1.00 kg
		6.	Trifluorocacetic Acid	2.21 kg
		7.	L-phenylalanine	1.23 kg
		8.	L-Valine	0.510 kg
		9.	Potassium Carbonate (Anhydrous)	3.72 kg
		10.	Sodium Borohydride	0.790 kg
		11.	Isoamyl Alcohol	1.76 kg
		12.	Di Tert. Butyl Dicarbonate	0.773 kg
		13.	Carbon Enoanticromos (Activated Carbon)	0.0368 kg
		14.	Methanol	5.90 kg
		15.	Methylene Chloride	4.50 kg
		16.	n-Hexane	4.00 kg
		17.	Tetrahydrofuran	6.20 kg
RA concerned may take further necessary action as per above decision of NC.				

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Case No.:22/7/82-ALC4/2011	Party Name:TRIGON ANTIOXIDANTS PVT. LTD,		Meet No/Date:17/82-ALC4/2011 26.07.2011	Status:Case Approved
HQ File :01/82/050/00188/AM12/	RLA File :03/95/040/01027/AM11/		Lic.No/Date:0310623197 24.03.2011	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/52/2011-Ch.II dated 18.07.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Diphenyl Isodecyl Phosphite (DPDP)	1 Kg.	1.	Phenol	0.760 kg
		2.	Isodecyl Alcohol	0.452 kg
RA concerned may take further necessary action as per above decision of NC.				

14	Case No.:2/1/82-ALC4/2011	Party Name:KOPRAN LIMITED	Meet No/Date:17/82-ALC4/2011 26.07.2011	Status:Case Deferred
	HQ File :01/82/050/01790/AM11/	RLA File :03/94/040/01135/AM11/	Lic.No/Date:0310623333 25.03.2011	Defer Date:20.09.2011
	Decision :Committee decided to defer case for 20.09.2011 for comments of Department of Pharmaceuticals.			

15	Case No.:49/3/82-ALC4/2011	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD		Meet No/Date:17/82-ALC4/2011 26.07.2011	Status:Case Approved
	HQ File :01/82/050/00049/AM12/	RLA File :31/24/040/00292/AM11/		Lic.No/Date:3110047691	

01.04.2011

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/39/2011-Ch.II dated 11.07.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Acetonitrile	1 Kg.	1.	Acetic Acid	1.54 kg

RA concerned may take further necessary action as per above decision of NC.

16	Case No.:6/5/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:17/82-ALC4/2011 26.07.2011	Status:Case Deferred
	HQ File :01/82/050/00108/AM12/	RLA File :09/24/040/00004/AM12/	Lic.No/Date:0910046405 18.04.2011	Defer Date:23.08.2011
	Decision :Committee decided to defer case for 23.08.2011 for comments of Department of C&PC.			

17	Case No.:16/13/82-ALC4/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:17/82-ALC4/2011 26.07.2011	Status:Case Deferred
	HQ File :01/82/050/00388/AM12/	RLA File :17/24/040/00082/AM09/	Lic.No/Date:1710003961 20.04.2011	Defer Date:23.08.2011
	Decision : Committee decided to defer case for 23.08.2011 for comments of Department of C&PC.			

18	Case No.:1/9/82-ALC4/2011	Party Name:GRANULES INDIA LIMITED	Meet No/Date:17/82-ALC4/2011 26.07.2011	Status:Case Deferred
	HQ File :01/82/050/00252/AM12/	RLA File :09/24/040/00090/AM12/	Lic.No/Date:0910046762 16.05.2011	Defer Date:20.09.2011
	Decision : Committee decided to defer case for 20.09.2011 for comments of Department of Pharmaceuticals.			

19	Case No.:3/9/82-ALC4/2011	Party Name:EMBIO LTD	Meet No/Date:17/82-ALC4/2011 26.07.2011	Status:Case Deferred
	HQ File :01/82/050/00254/AM12/	RLA File :03/94/040/00120/AM12/	Lic.No/Date:0310631346 16.05.2011	Defer Date:20.09.2011
	Decision : Committee decided to defer case for 20.09.2011 for comments of Department of Pharmaceuticals.			

20	Case No.:4/9/82-ALC4/2011	Party Name:EMBIO LTD	Meet No/Date:17/82-ALC4/2011 26.07.2011	Status:Case Deferred
	HQ File :01/82/050/00255/AM12/	RLA File :03/94/040/00121/AM12/	Lic.No/Date:0310631350 16.05.2011	Defer Date:20.09.2011
	Decision : Committee decided to defer case for 20.09.2011 for comments of Department of Pharmaceuticals.			

21	Case No.:2/9/82-ALC4/2011	Party Name:MATRIX LABORATORIES LIMITED	Meet No/Date:17/82-ALC4/2011 26.07.2011	Status:Case Deferred
	HQ File :01/82/050/00253/AM12/	RLA File :09/24/040/00012/AM12/	Lic.No/Date:0910046777 18.05.2011	Defer Date:20.09.2011
	Decision : Committee decided to defer case for 20.09.2011 for comments of Department of Pharmaceuticals.			

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Case No.:6/13/82-ALC4/2011	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:17/82-ALC4/2011 26.07.2011	Status:Case Approved	
HQ File :01/82/050/00378/AM12/	RLA File :03/95/040/00036/AM12/	Lic.No/Date:0310631606 18.05.2011		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/69/2009-Ch.II dated 25.07.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
STER PEG 400 (Polyethylene Glycol 400)	1 Kg.	1.	Diethylene Glycol	0.261 kg
		2.	Ethylene Oxide	0.758 kg
STERO NC 400 (Nonyl Phenol Polyglycol Ether 32 Mole Ethoxylate)	1 kg	1.	Nonyl Phenol	0.135 kg
		2.	Ethylene Oxide	0.864 kg
STERO TAM 100 (Stearyl Amine 12 Mole Ethoxylate)	1 kg	1.	Stearyl Amine	0.334 kg
		2.	Ethylene Oxide	0.665 kg
STERO MPEA (B) (Poly Ethoxylated Methyl Amine)	1 kg	1.	Mono Methyl Amine	0.190 kg
		2.	Ethylene Oxide	0.809 kg
STERO OPS 25 (Octyl Phenol Poly Glycol Ether Sulphate 50%)	1 kg	1.	Octyl Phenol	0.078 kg
		2.	Ethylene Oxide	0.383 kg
STERO SP 120 (Di Styrenated Phenol)	1 kg	1.	Phenol	0.311 kg

RA concerned may take further necessary action as per above decision of NC.

23	Case No.:6/9/82-ALC4/2011	Party Name:MATRIX LABORATORIES LIMITED	Meet No/Date:17/82-ALC4/2011 26.07.2011	Status:Case Deferred
	HQ File :01/82/050/00257/AM12/	RLA File :09/24/040/00608/AM11/	Lic.No/Date:0910046785 19.05.2011	Defer Date:20.09.2011
	Decision :Committee decided to defer case for 20.09.2011 for comments of Department of Pharmaceuticals.			

24	Case No.:8/9/82-ALC4/2011	Party Name:ULTRA-TECH INDIA LTD.	Meet No/Date:17/82-ALC4/2011 26.07.2011	Status:Case Approved
	HQ File :01/82/050/00259/AM12/	RLA File :03/95/040/00078/AM12/	Lic.No/Date:0310631866 19.05.2011	

Decision : Committee considered case as per agenda and in light of earlier decision taken in 18/82 meeting held on 29.07.2008 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import item	Qty. allowed
2-(((3-Methyl-4-(2,2,2-Trifluoro Ethoxy)-2-Pyridinyl)-Methyl)Thio)-1H-Benzimidazole	1 kg.	1.	2,3 Lutidine (2,3 Dimethyl Pyridine)	0.95 kg
		2.	Trifluoro Ethanol (2,2,2-Trifluoro Ethanol)	1.12 kg

RA concerned may take further necessary action as per above decision of NC.

25	Case No.:1/17/82-ALC4/2011	Party Name:INDO PHYTOCHEM PHARMACEUTICALS	Meet No/Date:17/82-ALC4/2011 26.07.2011	Status:Case Deferred
	HQ File :01/82/050/00496/AM12/	RLA File :05/23/040/00143/AM12/	Lic.No/Date:0510296291 11.07.2011	Defer Date:20.09.2011
Decision :Committee decided to defer case for 20.09.2011 for comments of DC(MSME).				

26	Case No.:2/17/82-ALC4/2011	Party Name:ARCH PHARMALABS LTD	Meet No/Date:17/82-ALC4/2011 26.07.2011	Status:Case Approved
	HQ File :01/82/050/00497/AM12/	RLA File :03/94/040/00019/AM12/	Lic.No/Date:0310641756 12.07.2011	
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 11/82 meeting held on 15.06.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Docetaxel Trihydrate EP	1 kg	1.	Zinc	0.48 kg
		2.	Acetic Acid	0.96 kg
		3.	Baccatin III-(2S,3S)-3-Phenylisoserine-N-Benzoyl Ester	1.92 kg

RA concerned may take further necessary action as per above decision of NC.

27	Case No.:3/17/82-ALC4/2011	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:17/82-ALC4/2011 26.07.2011	Status:Case Deferred
	HQ File :01/82/050/00498/AM12/	RLA File :05/24/040/00124/AM12/	Lic.No/Date:0510296379 12.07.2011	Defer Date:20.09.2011
Decision :Committee decided to defer case for 20.09.2011 for comments of Department of Pharmaceuticals.				

28	Case No.:4/17/82-ALC4/2011	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:17/82-ALC4/2011 26.07.2011	Status:Case Approved
	HQ File :01/82/050/00499/AM12/	RLA File :31/83/040/00049/AM12/	Lic.No/Date:3110049187	

13.07.2011

Decision : Committee considered case as per agenda and in light of earlier decision taken in 33/82 meeting held on 16.11.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2,6 Xylidine	1 kg.	1.	2,6 Xylenol	1.946 kg

RA concerned may take further necessary action as per above decision of NC.

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Case No.:5/17/82-ALC4/2011	Party Name:AKZO NOBEL CHEMICALS (INDIA) LIMITED.	Meet No/Date:17/82-ALC4/2011 26.07.2011	Status:Case Approved	
HQ File :01/82/050/00500/AM12/	RLA File :31/83/040/00073/AM12/	Lic.No/Date:3110049202 13.07.2011		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 12/82 meeting held on 22.06.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Trigonox 423-W50 1,1,3,3-Tetramethylbutyl peroxyneo decanoate, 50% emulsion in water and methanol	1 kg	1.	Neodecanoyl Chloride	0.348 kg
		2.	Tetra-Methyl butylhydro peroxide 90%	0.318 kg
		3.	Magnesium Sulfate	0.049 kg
		4.	Polyvinyl Alcohol Alcotex 552P	0.075 kg
		5.	Container HDPE 30 Liter loose with two lables 30 Ltr CR cans from HDPE Natural with K60 opening and Red K29 Screw cap	As per packing policy
		6.	Screwcap K60 with Pregasket	As per packing policy
RA concerned may take further necessary action as per above decision of NC.				

30	Case No.:6/17/82-ALC4/2011	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:17/82-ALC4/2011 26.07.2011	Status:Case Deferred
	HQ File :01/82/050/00501/AM12/	RLA File :05/23/040/00137/AM12/	Lic.No/Date:0510296623 14.07.2011	Defer Date:23.08.2011
	Decision :Committee decided to defer case for 23.08.2011 for comments of Department of C&PC.			

31	Case No.:7/17/82-ALC4/2011	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:17/82-ALC4/2011 26.07.2011	Status:Case Deferred
	HQ File :01/82/050/00502/AM12/	RLA File :05/23/040/00142/AM12/	Lic.No/Date:0510296630 14.07.2011	Defer Date:23.08.2011
	Decision : Committee decided to defer case for 23.08.2011 for comments of Department of C&PC.			

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Case No.:8/17/82-ALC4/2011	Party Name: BALAJI AMINES LIMITED		Meet No/Date: 17/82-ALC4/2011 26.07.2011	Status: Case Approved
HQ File :01/82/050/00503/AM12/	RLA File :31/83/040/00074/AM12/		Lic.No/Date: 3110049243 15.07.2011	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/68/2006-Ch.II dated 10.05.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Morpholine	1 Kg.	1.	Diethylene Glycol	1.354 kg
		2.	Ammonia Anhydrous	0.217 kg
The firm has not given the details of Catalyst and hence not allowed. Further, Hydrogen is not a importable commodity and therefore not allowed.				
RA concerned may take further necessary action as per above decision of NC.				

33	Case No.:9/17/82-ALC4/2011	Party Name:ARCH PHARMALABS LTD	Meet No/Date:17/82-ALC4/2011 26.07.2011	Status:Case Deferred
	HQ File :01/82/050/00504/AM12/	RLA File :03/94/040/00318/AM12/	Lic.No/Date:0310642597 15.07.2011	Defer Date:20.09.2011
	Decision :Committee decided to defer case for 20.09.2011 for comments of Department of Pharmaceuticals.			